

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
SPECIAL BENCH**

ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
01-12-2022 AT 11:00 AM THROUGH VIDEO CONFERENCE

**IA(IBC) 101, 1198/2022, IA(IBC) 1401/2022 in 1198/2022, IA(IBC) 1427 &
1427/2022 in CP(IB) No. 17/9/HDB/2020**
u/s. 9 of IBC

IN THE MATTER OF:

Thirumala Logistics Pvt Ltd

...Operational Creditor

Vs

Sathavahana Ispat Ltd

...Corporate Debtor

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. AJAI DAS MEHROTRA, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA (IBC) 1428/2022

Ld. Counsel Shri. Bendi Raviteja for the Applicant present.

Applicant shall take notice to the RP within 3 days from today and file proof of service well before the next date of hearing. Meanwhile, Counter if any, by the RP shall be filed by 12.12.2022.

IA (IBC) 1429/2022

Ld. Counsel Shri. Bendi Raviteja for the Applicant present.

Applicant shall take notice to the RP within 3 days from today and file proof of service well before the next date of hearing. Meanwhile, Counter if any, by the RP shall be filed by 12.12.2022.

IA (IBC) 1401/2022 in 1198/2022

Ld. Counsel Shri. Shashank Agarwal for the Applicant present.

This is an Application filed for leave of the Adjudicating Authority for placing on record the claim forms by various Government department. Since the same is

a part of the record, the same is received. Accordingly, IA (IBC) 1401/2022 in 1198/2022 is allowed and disposed of.

IA (IBC) 1198/2022

Ld. Counsel Shri. Shashank Agarwal for the Applicant present. List the matter for hearing on 12.12.2022.

IA (IBC) 101/2022

Ld. Counsel Shri. Shashank Agarwal for the Applicant present. Ld. Counsel Ms. PCS K. Devangi for the Respondent present.

List the matter for hearing on 12.12.2022.

IA (IBC) 1432/2022 in 1198/2022

Ld. Counsel Shri. Shashank Agarwal for the Applicant/RP present.

We have taken up IA (IBC) 1432/2022 on being mentioned by the Ld. Counsel for the Applicant. Ld. Counsel further inviting to our attention to the prayer made in this IA had also invited our attention to the ruling of the NCLT Ahmedabad Bench-II in the matter of “*Asset Reconstruction Company (India) Ltd vs. Nivaya Resources Private Limited & others*” to which the Hon’ble Technical Member of this Bench is a party and stated that the Bench therein had granted some relief and submitted that the same can be held in this present application in the light of the aforesaid ruling.

However, on perusal of the above ruling it is clear that the same was referred on altogether different set of facts more particularly even before the judgement of the Hon’ble Supreme Court in *State Tax Officer vs. Rainbow Papers Limited*”.

Thus, it appears that the ruling cited by the Ld. Counsel is totally different context and it is not well for the Ld. Advocate to invite our attention to ruling which is totally inapplicable under the facts and circumstances of the present case. The Ld. Counsel is advised not to repeat such irrelevant references in future.

Matter adjourned to 12.12.2022.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)